CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 153/MP/2024

Subject	:	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.
Petitioner	:	NTPC Renewable Energy Limited (NREL)
Respondent	:	Rewa Ultra Mega Solar Limited (RUMSL) and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NREL Ms. Harsha Rao, Advocate, NREL Ms. Aishwarya Subramani, Advocate, NREL Shri Prakhar Srivastav, Advocate, RUMSL Shri Aditya Singh, Advocate, MPPMCL Ms. Himani Dutta, WRLDC Shri Ashok Rajan, WRLDC Shri Gajendra Sinh Vasava, WRLDC Shri T R Mohapatra, WRLDC Ms. Momai Dey, WRLDC

Record of Proceedings

At the outset, learned counsel for the Respondent, RUMSL, submitted that he had recently been engaged in the matter and sought liberty to file his vakalatnama. The learned counsel further sought four weeks' time to file a reply.

2. Learned counsel for the Petitioner, while not opposing the request made by the learned counsel appearing on behalf of the Respondent, RUMSL, submitted that RUMSL had previously extended the SCOD of the Petitioner's Project and that the Petitioner was seeking a further extension up to June 2025 on the same grounds, namely, that the delay was primarily attributable to the failure of RUMSL to fulfil the conditions subsequent within the timelines stipulated under the PPAs. Learned counsel further submitted that, while RUMSL may be permitted to file its reply in the matter, the parties, including the beneficiaries, may also be directed to convene a joint meeting to resolve the issues relating to the SCOD, leaving only the Change in Law issues for the Commission to consider.

3. Considering the above, the Commission permitted the Respondent/RUMSL to file its reply within four weeks with a copy to the Petitioner, who may file its rejoinder within three

weeks thereafter. Regarding the Petitioner's request, the Commission observed that the concerned parties were at liberty to deliberate and resolve the issues pertaining to the Petitioner's pending request for extension of SCOD.

4. The Petitioner was directed to file the following information, on an affidavit, within three weeks:

		Installed Prior WGR Report 2022	**Installed Post WGR Report 2022**
Number of Inverters and their rating			
Reactive Power Compensation devices and their ratings	Static		
	Dynamic		

5. The Respondent, WRLDC, was further directed to submit the present status of compliance with the reactive power capability of the Petitioner's 325 MW Project, on an affidavit, within three weeks.

6. The Petition will be listed for hearing on **9.2.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)